

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2751-2752/2020

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLA No. 715/1983 17-10-2019 in CRLA No. 605/1983 passed by the High Court Of Judicature At Allahabad)

CHANDRAPAL & ORS. **Petitioner(s)**

VERSUS

THE STATE OF UTTAR PRADESH	Respondent (s)
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(IA No. 129379/2020 - APPLICATION FOR PERMISSION
IA No. 53070/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 11476/2020 - EXEMPTION FROM FILING O.T.
IA No. 129381/2020 - EXEMPTION FROM FILING O.T.
IA No. 53067/2020 - EXEMPTION FROM FILING O.T.
IA No. 34779/2021 - GRANT OF BAIL)

Date : 18-05-2021 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE B.R. GAVAI**

For Petitioner(s) **Mr. R. Basant, Sr. Adv.**
 Mr. Vibhav Mishra, Adv.
 Mr. Manu Krishnan, Adv.
 Mr. Divyendu Tripathi, Adv.
 Mr. Shashwat Goel, AOR

Mr. Sameer Shrivastava, AOR
Ms. Priya Kanwar, Adv.

For Respondent(s) Mr. Rahul Pratap, Adv.
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 34779/2021 - GRANT OF BAIL

We are not inclined to entertain this application at this stage. The bail application is rejected.

List the matter immediately after two months for final disposal.

In case the matter is not taken up for hearing, the petitioners are at liberty to renew the bail application.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)